

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 220 of 2019

IN THE MATTER OF:

Balaji Inimai Appellant

Vs

R. Srinivasan & 12 Ors. Respondents

Present:

For Appellant: Mr. Bhargav Tali, Advocate

ORDER

20.08.2019 Mr. Bhargav Tali, Counsel submits that he has been instructed by Mr. K.P. Sanjeev Kumar that a Senior Counsel has to be engaged in this case. He prays for and is allowed a week's time to remove the defects.

Post the Appeal 'for admission (fresh case)' on **4th September, 2019**.

No adjournment shall be granted on the next date.

[Justice S. J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)